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**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)  
**NO. HC.VII-06/10008/2024/A**

From :- **Shri Chatra Bhukhan Gogoi,**  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To,  
**Shri Abu Saleh Badrudduza Laskar,**  
The District & Sessions Judge,  
Dima Hasao

Dated Guwahati, the 30 September, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No. DJ/DH/I-1/2024/2379, dated 18.09.2024

Sir,

With reference to the above, I am directed to inform you that you have been allowed to avail LTC for the block period of 2022-2024, to travel to Chennai and return, along with your wife Smti. Neeli Laskar and son Shri Abu Armaan Laskar (subject to fulfilling criteria as dependent family members), w.e.f. 07.10.2024 to 20.10.2024, by the shortest possible route, as per existing Rules.

Yours faithfully,

sdl-

**REGISTRAR (VIGILANCE)**

Memo No. HC.VII-06/10009-10010/2024/A. Dated 30<sup>th</sup> September, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

**REGISTRAR (VIGILANCE)**

CR 30/9/2024

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30/9/24